

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 168 OF 2018**

**Dated : 25<sup>th</sup> September, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Tata Power Delhi Distribution Ltd. .... Appellant(s)**  
**Versus**  
**Delhi Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anupam Varma  
Mr. Rahul Kinra  
Mr. Anivesh Bhardwaj  
Ms. Sakshi Mehrotra  
Mr. Anurag Bansal (*Rep.*)

Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for R-1

**ORDER**

The Learned counsel, Mr. Pradeep Misra, appearing for the Respondent No. 1, prays for another four more weeks' time to file reply. Learned counsel for the Appellant seeks four weeks' time to file rejoinder, thereafter.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

Another four weeks' time is extended to the learned counsel appearing for the Respondent No. 1 to enable him to file reply on or before 24.10.2018 after duly serving copy on the other side. Thereafter, learned counsel for the Appellant is permitted to file rejoinder on or before 22.11.2018 after duly serving copy on the other side.

List the matter on **17.12.2018** as agreed by the learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**

*Js/kt*

**(Justice N. K. Patil)**  
**Judicial Member**